

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:2449  
ANSWERED ON:18.03.2005  
POWERS OF IT COMMISSIONERS  
Mohite Shri Subodh

**Will the Minister of FINANCE be pleased to state:**

(a) whether the Government proposes to provide more powers to the Commissioners of Income Tax to proceed against erring charitable trusts and institutions; and

(b) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE: (SHRI S.S. PALANIMANICKAM)

(a) No, Sir. There is no proposal to provide more powers to the Commissioners of Income-tax to proceed against erring charitable trusts and institutions in the Finance Bill, 2005. However, the Finance (No.2) Act, 2004 has amended section 12AA of the Income-tax Act so as to provide power to the Commissioner of Income-tax to cancel the registration of the trust or institution if the Commissioner is satisfied that the activities of such trust or institutions are not being carried out in accordance with the objects of such trust or institution.

(b) In view of (a) above, does not arise.